

**\*THE LEADERS AND CHIEF WHIPS OF RECOGNISED PARTIES AND  
GROUPS IN PARLIAMENT (TELEPHONE AND SECRETARIAL  
FACILITIES) RULES, 1999**

[4th Feb., 1999]

**G.S.R. 66 (E).**—In exercise of the powers conferred by Section 4 of the Leaders and Chief Whips of Recognised Parties and Groups in Parliament (Facilities) Act, 1998 (5 of 1999), the Central Government hereby makes the following rules; namely:—

**1. Short title.**— (1) These rules may be called the Leaders and Chief Whips of Recognised Parties and Groups in Parliament (Telephone and Secretarial Facilities) Rules, 1999.

(2) They shall come into force from the date of their publication in the Official Gazette.

**2. Definitions.** — In these rules,—

- (i) “Act” means the Leaders and Chief Whips of Recognised Parties and Groups in Parliament (Facilities) Act, 1998 (5 of 1999).
- (ii) The expressions “recognised party” and “recognised group” shall have the meaning assigned to them under section 2 of the Leaders and Chief Whips of Recognised Parties and Groups in Parliament (Facilities) Act, 1998 (5 of 1999).

<sup>1</sup>[\*\*\*                    \*\*\*                    \*\*\*                    \*\*\*                    \*\*\*]

<sup>2</sup>**3. Telephone facilities.** —(1) Each leader, each deputy leader and each chief whip of a recognised party or group shall not be liable to make any payment in respect of the installation and rental of one telephone installed either at his

<sup>\*</sup> *Published in the Gazette of India, Extraordinary, Part-II, Section 3, Sub-section (i), dated 5th February, 1999 vide MPA Notification No. 2(1)/98-R&C dated 4th February, 1999.*

<sup>1</sup> *Omitted by GSR No. 583(E), published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), dated 3rd July, 2000.*

<sup>2</sup> *Substituted by GSR No. 583(E), published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), dated 3rd July, 2000.*

office or residence in Delhi or New Delhi and he shall not be liable to make any payment in respect of any calls made from that telephone during his tenure as such leader, deputy leader and chief whip subject to his certifying that the calls were made in the discharge of his duties as such leader, deputy leader and chief whip.

(2) The facility under sub-rule (1) shall be in addition to the telephone facilities admissible to him as a Member of Parliament under the Housing and Telephone Facilities (Members of Parliament) Rules, 1956.]

**4. Secretarial facility.**—<sup>3</sup>[Each leader, each deputy leader and each chief whip] of a recognised party or recognised group shall be entitled to the following secretarial facility:—

Stenographer—one

(Private Secretary Grade-III in the scale of Rs. 8,000-13,500)

**5. Facilities to be temporary and co-terminus.**—The telephone and secretarial facilities admissible under Rule 3 and 4 of these Rules shall be temporary and co-terminus with the tenure as <sup>4</sup>[the leader, deputy leader or chief whip] of the recognised party or recognised group.

<sup>5</sup>[**6.** The telephone and secretarial facilities admissible under Rule 3 and 4 shall not be provided to such leader, deputy leader or chief whip, as the case may be, as mentioned in the proviso to section 3 of the Leaders and Chief Whips of Recognised Parties and Groups in Parliament (Facilities) Act, 1998].

---

<sup>3</sup> Substituted by GSR No. 583(E), published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), dated 3rd July, 2000.

<sup>4</sup> Substituted by *ibid.*

<sup>5</sup> Substituted by *ibid.*